

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 214
122/241-242/ND/2020**

IN THE MATTER OF:

Smt. Asha Bali

...APPLICANT

Vs.

M/s. Bali and Co. Pvt. Ltd.

...RESPONDENT

Section

Under Section 241-242

**Order delivered on 24.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Ms. Usha Mann, Ms. Vijayata M. Bhalla and Mr. Virender Singh, Advocates.

For the Respondent

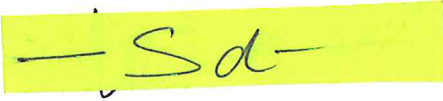
:Mr. Sharad Rajwanshi, Advocate for R1 to R3 and Mr. A. Bali, R2 appeared in person.

ORDER

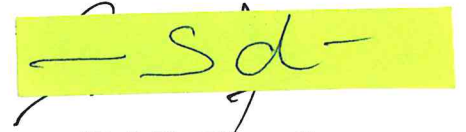
Heard the submissions made by the Ld. Counsel for the petitioner. Ld. Counsels for the R1, R2 & R3 are present. Ld. Counsel for the R5 (SBI) is also present and submitted that vakalatnama has been filed and prayed for grant of time to file reply. Ld. Counsel for the petitioner is directed to provide a copy of the affidavit to Ld. Counsel of SBI within next 3 days. Ld. Counsel for the petitioner has prayed for two weeks' time for filing rejoinder. Time prayed for is granted. Registry may serve notice to R4 (ROC) for their appearance as well as

(Annu)

filing reply. Interim order passed vide order dated 12th March, 2021 is extended till the next date of hearing. Now matter is posted to **28th April, 2021.**



(K.K. Vohra)
Member (T)



(P.S.N. Prasad)
Member (J)